

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1323  
ANSWERED ON:03.03.2015  
INVOLVEMENT OF POLICE PERSONNEL IN CHILD ABUSE  
Pandey Dr. Mahendra Nath

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received complaints with regard to involvement of police personnel in child abuse in the country;
- (b) if so, the details thereof indicating the total number of such cases reported, guilty arrested, convicted and action taken against them during each of the last three years and the current year, State-wise including Uttar Pradesh; and
- (c) the corrective steps taken by the Government to curb such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per the Seventh Schedule to the Constitution of India, "Police" is a State Subject and hence upto date details regarding involvement of police personnel in child abuse in the country are not centrally maintained. However, National Crime Records Bureau (NCRB) collects data from the states regarding various crimes in India. Accordingly, a statement showing State/UT wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under custodial rape during 2011-2013 compiled by National Crime Records Bureau (NCRB) is attached as Annexure. The data for the year 2014 is still to be compiled by NCRB.

(c): It is primarily the responsibility of the State Governments to appropriately prevent and ensure non-occurrence of police atrocities. However, the Central Government has issued advisories from time to time for prevention of child abuse and maintenance of the human rights of people.